

ITEM NO.102

COURT NO.5

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4590/2018

COMMISSIONER OF INCOME TAX, KARNAL

Appellant(s)

VERSUS

M/S CARPET INDIA.PANIPAT (HARYANA)

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES]As per Judgment dated 27.04.2018 Matters referred to Larger Bench)

WITH

C.A. No. 4591/2018 (IV)

C.A. No. 4599/2018 (IV)

C.A. No. 4592/2018 (IV)

C.A. No. 4593/2018 (IV)

C.A. No. 4594/2018 (IV)

C.A. No. 4603/2018 (XIV-A)

C.A. No. 4596/2018 (IV)

C.A. No. 4595/2018 (IV)

C.A. No. 4597/2018 (IV)

C.A. No. 4598/2018 (IV)

Date : 27-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. K. Radhakrishnan, Sr. Adv.

Mr. Rupesh Kumar, Adv.

Mr. M.P. Gupta, Adv.

Mr. Umesh Kumar Saw, Adv.

Mrs. Anil Katiyar, AOR

For Respondent(s) Dr. Rakesh Gupta, Adv.
Mr. Ambhoj Kumar Sinha, AOR
Ms. Monika Ghai, Adv.
Mr. Rohit, Adv.

Mr. Anunav Kumar, Adv.
Mr. Jagdish Kumar Chawla, AOR

Mr. T. Mahipal, AOR

M/s Lex-peritia And Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal Nos. 4590, 4591, 4592 and 4603 of 2018:

These appeals are allowed in terms of the signed reportable judgment.

Civil Appeal Nos. 4593, 4594, 4595, 4596, 4597, 4598 and 4599 of 2018:

These appeals stand disposed of in terms of the signed reportable judgment.

(R. NATARAJAN)
COURT MASTER (SH)

(Signed reportable judgment is placed on the file)

(R.S. NARAYANAN)
COURT MASTER (NSH)